

**BEFORE THE APPELLATE AUTHORITY**  
**(Under the Right to Information Act, 2005)**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**

**Appeal No. 7011 of 2026**

Subhanarayan Mishra : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

**ORDER**

1. The appellant had filed an application dated July 20, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated July 31, 2026, responded to the application filed by the appellant. The appellant filed an appeal dated August 03, 2026 (Reg. No. SEBIH/A/E/26/00285). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated July 20, 2026 sought the following information:  
  
*“ 1. The mapping of all examination centre codes used for the Phase II examinations to their corresponding examination city and State/Union Territory.*  
  
*2. If available in the records maintained by SEBI, the State-wise/Union Territory-wise distribution of candidates who were called for the Interview stage.*  
  
*3. If available in the records maintained by SEBI, the State-wise/Union Territory-wise distribution of finally selected candidates. The information may kindly be provided in electronic form, wherever available.”*
3. **Reply of the Respondent** – The respondent, in response to query nos. 1, 2 and 3 in the application, informed that the information sought is not maintained in the desired format.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. The respondent has informed that the information sought is not maintained by SEBI in the manner/format as specified. I note that the CPIO is expected to provide information that is available and existing in the records. In this context, I observe that Hon'ble High Court of Delhi in its judgment dated 04.12.2014 in case of *The Registrar, Supreme Court of India vs. Commodore Lokesh K. Batra and Ors.* [W.P.(C) No. 6634/2011] held that “11. Insofar as the question of disclosing information that is not available with the public authority is concerned, the law is now well settled that the Act does not enjoin a public authority to create, collect or collate information that is not available with it. There is no obligation on a public authority to process any information in order to create further information as is sought by an applicant.....”. In this context, I also observe that similar response/submission provided by the respondent was accepted by the Hon'ble Central Information Commission in the matter of the *Prateek Tewari v. CPIO, SEBI* (Order dated January 19, 2023) and it was observed that “In respect to point no. 13 the information sought cannot be directed to be disclosed as the same was sought in a particular format and the CPIO submitted that the same is not available in that format.”. In view of these observations, I do not find any deficiency in the response.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: August 25, 2026

**RUCHI CHOJER**

**APPELLATE AUTHORITY UNDER THE RTI ACT  
SECURITIES AND EXCHANGE BOARD OF INDIA**